www.taxguru.in



APPLICATION FORM FOR SOVEREIGN GOLD BOND 2021-22

(Put √wherever required)

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Date, Bank Stamp & Signature of the authorized official of the bank/Post Office

<u>In case of thumb impression, atte</u>	station by two witnesses.
	<u> </u>
	Thumb Impression
Witnesses :	
Name of 1st Witness Name of 2nd Witness	
Address Address	
Signature Signature	
H.U.F. declaration (mandatory, if applicant is Karla of HUF)	
,residing at the address given ag	ainst First Applicant, do solemnly affirm that I am the Karta of the
Hindu Undivided Family and as such have full powers to sell, endorse, transferor other name of the HUF.	
iante di ule nor. .	
Programmer computers for and an habit of the UIII frame of the UIII	
Specimen signature for and on behalf of the HUF (name of the HUF)	
Place	
Date	(Signature of the Karta with seal of HUF)

Date of receipt of Application (DD/MM/YYYY)	BLA No.	CIF No.	Date of Credit to Govt.A/C (DD/MM/YYYY)	Nomination registered on (DD/MM/YYYY)	HUF declara- tion obtained (Y/N)	Total limit declaration obtained (Y/N)	NEFT/ECS mandate obtained (Y/N)	Any other information
							:	

Part of Form A

Information for Investors of Sovereign Gold Bond 2021-22

Item	Sovereign Gold Bond2021-22
Category of Investor	The Bonds will be restricted for sale to resident Indian entities including individuals, HUFs, Trusts, charitable institutions and Universities.
2) Limit of investment	Minimum subscription of 1 Gram and Maximum investment of 4kg for individuals and HUF & 20kg for trust and similar entities per investor per annum.
Date of Issue of bonds	Date of receipt of bond will be the same which is inscribed on the holding certificate.
4) Forms of Bonds	Demat and Physical (Certificate of Holding).
5) Interest Option	Half yearly intervals. Interest will be credited directly in to the account mentioned in the application form or in the Account linked with the Demat a/c.
6) Post Maturity Interest	Post Maturity Interest is not payable.
7) Bank account	It is mandatory for the investors to provide bank account details to facilitate payment of interest /maturity value.
8) Nomination Facility	The sole Holder or all the joint holders may nominate a maximum of two persons as nominee.
9) Maturity period	8 years from the date of issue.
10) Premature redemption	On the coupon dates after the 5 th year of issuance.
11) Tradability	Bonds will be tradable on stock exchanges.
12) Loans from banks against the security of these bonds	The holders of the said securities shall be entitled to create pledge, hypothecation or lien in favour of scheduled banks.
13) Application forms	Branches of all the scheduled commercial banks, designated Post offices, Stock Holding Corporation of India Ltd. (SHIL), the authorised stock exchanges, and Clearing Corporation of India Limited (CCIL) or any other entity as may be approved by RBI.

Instructions for Investors/ Applicants

- a) Application should be complete in all respects.
- b) Incomplete applications may be rejected or delayed till full particulars are available.
- c) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy.

- d) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy.
- e) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of an SGB.
- f) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
- g) Nomination facility is not available in case the investment is on behalf of minor.
- h) Please provide bank account details for receiving payment through Electronic mode.
- i) Please notify the change of bank account, if any, immediately.
- j) POST MATURITY INTEREST IS NOT PAYABLE.
- k) Indicate your date of birth.

Rights of the Investors

- a) Holding Certificate will be issued to the investor.
- b) The interest on the bond is paid half-yearly. The servicing of the Interest will be done through the bank account provided in the Application form or through the A/clinked to the demat, as the case may be.
- c) Application forms for investments under Sovereign Gold Bonds2021-22are available on the website at www.rbi.org.in.
- d) A sole holder or all the joint holders may nominate maximum of two nominees to the rights of the bonds.
- e) The nomination will be registered at the Office of Issue and a Certificate of Registration will be issued to the holder.
- f) The nomination can be altered by registering a fresh nomination.
- g) The existing nomination can be cancelled by a request to the Office of Issue.
- h) The investor is entitled to receive repayment amount within five clear working days from the date of tender of application for early redemption.

In case the bank does not comply with the above, you may lodge a complaint in writing in to the nearest office of Reserve Bank of India as under:

THE REGIONAL DIRECTOR,
RESERVE BANK OF INDIA,
CONSUMER EDUCATION AND PROTECTION DEPARTMENT
BANKING OMBUDSMAN
(LOCATION)
~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~

#### YOU MAY ALSO ADDRESS YOUR COMPLAINT TO:

THE CHIEF GENERAL MANAGER
INTERNAL DEBT MANAGEMENT DEPARTMENT
CENTRAL OFFICE
FORT, MUMBAI-400 001, MAHARASHTRA

Disclaimer: - I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature of the applicant

#### Form 'B'

[See Paragraph 5(4)]

## **Acknowledgement Receipt**

				Ap	plication No	
Date/	/	*****				
Received	from Mr/N	Лrs/Ms	************		************************	
Demand	Draft/Cheque	No./Electro	onic	Transfer/	**************************************	dated
//	d	rawn	on	(Bank	and	branch)
•••••••			**********	for	_ grams totaling	an amount
of ₹	(Rupees		411141144	*******************************	only) for the p	ourchase of
Sovereign G	old Bond 2021	1-22 – Series '	VII/VIII/	/IX/X for a period of	8 years, interest	payable on
basis	of	the		nominal	value	of
₹	(Rupees	***************************************				******************
only	<b>/</b> )-					

(Stamp / Seal of the Receiving Office)

## Form 'C' [See paragraph 6 (1)]



#### भारत सरकार

## Government of India

# राष्ट्रिक स्वर्ण बंधपन (सॉवरेन गोल्ड बॉण्ड) 20212-2

## **SOVEREIGN GOLD BOND 2021-22**

#### Certificate Number-

**Application Receiving Office** 

में एतद द्वारा प्रमाणित करता करती हूँ कि/श्री श्रीमती /	यूनिट राष्ट्रिक
स्वर्ण बं <b>धपत्र (सॉक्रेन गोल्ड बॉण्ड)2021-22 - सी</b> रिज़ VII/VIII/IX/X के वृ	न्त प्रारंभिक जिवेश₹ <u> </u>
रजिस्ट्रीकृत स्वत्वधारी हूँ। राष्ट्रिक स्वर्ण बंधपत्र साँवरे)न गोल्ड बॉण्ड(, 20	021-22 - सीरिज़ VII/VIII/IX/Xके
प्रारंभिक निवेश पर प्रति वर्ष प्रतिशत ब्याज दिया आएगा,जिसका संद	प्रयप्रति छह माह पर ————
तारीख और तारीखको प्रतिवर्ष किया जाएगा। बंधपत्र को उनमो	चनीय होगा और बंधपत्र
चन का विकल्पके समय पूर्व उन्मोपांच दर्ष बाद ब्याज भुगतान की तारीर	वों को उपलब्ध होगा।
I hereby certify that, Smt. /Shri	
is the registered holder of u	nits of Sovereign Gold Bond
2021-22- Series VII/VIII/IX/X. The Sovereign Gold Bond 2021-22	– Series VII/VIII/IX/X will bear
interest atpercent per annum on initial investment of ₹-yearly intervals onandand	
redeemable on with the option for early redemption	* *
payment dates.	
आवेदन प्राप्तकर्ता कार्यालय	

यह प्रमाणपत्र प्रणाली आधारित है अतः हस्ताक्षर आवश्यक नहीं।

This is a system generated certificate and does not require any signature.

## Form 'D' [See paragraph 16]

## NOMINATION

certific person and re	ate /BLA I /s who sha ceive payr	Nofo II on my/our o	(Nan or the loandeath have the right amount for the five:	here at to the (	by nomina Government	te the following securities/Bonds
PARTIC	CULARS OF	NOMINEE:				
Date	Amount	Date of	Full name with	Date	Relation-	Particulars
of issue	₹	repayment	expanded initials and address of	of birth in case	Ship to holder/s	Of bank account
above	is a m	ninor on th	is minor: As his date, I/We the amount for the	appoint	Shri/Smt./K	
			securities/Bond in			
substit	ution of th	e nomination	tution of the one datedr shall stand cancelle	nade by r	me/us and re	egistered on your
Place:			(Signature(s)	of the Sto	ock Certificat	e holder(s)
 Date:_		_	/BLA holder(s	5))		

Signature with name	and address of witness	<u>ses:</u>		
1	•	***************************************		
2				
	Ackno	wiedgment		
We acknowledge ha			of (Nan	ne of
			loan an	
	ion no. isP pertaining to change o		nomination registration ination.	ın no.
Date:		Authori	sed Official	••••
	_	orm 'E' aragraph 16]		
	CANCELLATIO	ON OF NOMINATION		
dated Ledger Account No	made by me/us in	respect of the follone ne Public Debt Office,	by cancel the nomin wing Stock certificate/ branch of the Agency	Bond'
	Particulars of the	Stock Certificate/ Bor	nds	
Date of Issue	Nomenclature of	Stock Certificate/	Amount(₹)	
	The loan	BLA No.		
Place:	(Signatu	ire(s) of the Stock Ceri	ificate holder(s)	
Date:	/BLA ho	lder(s))		
Signature with name	and address of witnes	sses:		
1	***************************************	***************************************		
2	***************************************			

# <u>Acknowledgment</u>

We acknowledge having cancelled the no	mination in favour of(Name of								
Nominees) for the Stock Certificate/BLA Nofor the loannoted									
vide our nomination registration no Dated									
Date: Author	ised Official								
Fe	orm 'F'								
[See paragraph 17]									
TRANSFER OF	TRANSFER OF STOCK CERTIFICATES								
I/We*									
holder/s of the stock transferred to me/us	request that on my/our*being registered as the s*, the above stock certificate to the extent it has renewed in my/our*name (s)/converted in								
registered as the holder/s of the stock here	by request that on the above transferee(s) being eby transferred to him/them*, the aforesaid stock transferred to him/them*may be renewed in								
As witness, our hand the day of two thousand and									
<u> </u>	C:								
Signed by the above-named transferor In the presence of **	Signature of transferor Address:								
in the presence of	Audicoomming								
Signed by the above-named transferee	Signature of transferee								
In the presence**									

^{*:}Delete whichever is not applicable.

^{@:}This paragraph is to be used only when a portion of the Certificate is transferred.

**:Signature, occupation and address of witness. Witness should be different for Transfer or and transferee.

# Transferred:

Stock Certificate issued. N	lo/s	dated	Manager,	Reserve
Bank of India,	******			

## Annexure I

# (Refer to para 2(b) of notification dated October 21, 2021)

## **List of Scheduled Commercial Banks**

	PUBLIC SECTOR BANKS	PRIV.	PRIVATE BANKS	
1	State Bank of India	1	Axis Bank Ltd.	
2	Bank of Baroda (Including Vijaya Bank and Dena Bank)	2	Catholic Syrian Bank Ltd.	
3	Bank of India	3	City Union Bank Ltd.	
4	Bank of Maharashtra	4	Development Credit Bank Ltd.	
5	Canara Bank (Including Syndicate Bank)	5	Dhanlaxmi Bank Ltd.	
6	Central Bank of India	6	Federal Bank Ltd.	
7	Indian Bank (Including Allahabad Bank)	7	HDFC Bank Ltd.	
8	Indian Overseas Bank	8	ICICI Bank Ltd.	
9	Punjab National Bank (including Oriental Bank of Commerce and United Bank of India)	9	IndusInd Bank Ltd.	
10	Punjab & Sind Bank	10	Jammu & Kashmir Bank Ltd.	
11	Union Bank of India (including Andhra Bank and Corporation Bank)	11	Karnataka Bank Ltd.	
12	UCO Bank	12	Karur Vysya Bank Ltd.	
		13	Kotak Mahindra Bank Ltd.	
		14	Nainital Bank Ltd.	
		15	Ratnakar Bank Ltd.	
		16	South Indian Bank Ltd.	
		17	Tamilnad Mercantile Bank Ltd.	
		18	Yes Bank Ltd.	
		19	Bandhan Bank	
			IDFC Bank Ltd	
		21	IDBI Bank Ltd.	

FOREIGN BANKS						
1	The Royal Bank of Scotland N.V	23	Mizuho Corporate Bank Ltd.			
2	Abu Dhabi Commercial Bank Ltd.	24	Oman International Bank			
3	Antwerp Diamond Bank N.V	25	Societe Generale			
4	Arab Bangladesh Bank Ltd.(AB Bank)	26	Sonali Bank			
5	Bank International Indonesia	27	Standard Chartered Bank			
6	Bank of America	28	State Bank of Mauritius			

7	Bank of Bahrain & Kuwait B.S.C	29	JSC - VTB Bank
8	Bank of Ceylon	30	UBS AG
9	Bank of Nova Scotia	31	American Express Banking Corporation
10	Bank of Tokyo - Mitsubishi Ltd.	32	First Rand Bank Ltd.
11	Barclays Bank	33	Commonwealth Bank of Australia
12	BNP Paribas	34	United Overseas Bank Ltd.
13	China Trust Bank	35	Credit Suisse A.G
14	Shinhan Bank	36	Sberbank
15	Citibank N.A	37	Australia and New Zealand Banking Group Ltd.
16	Credit Agricole Corporate and Investment Bank	38	Rabobank International
17	Deutsche Bank	39	National Australia Bank
18	DBS Bank Ltd.	40	Woori Bank
19	Hongkong and Shanghai Banking Corpn. Ltd.	41	Industrial & Commercial Bank of China
20	J.P.Morgan Chase Bank N.A	42	Sumitomo Mitsui Banking Corporation
21	Krung Thai Bank	43	Westpac Banking Corporation
22	Mashreq Bank	44	Doha Bank

Annexure-II

(Refer to para 2(b) of Notification dated October 21, 2021)

List of Post Offices is provided in the Press Release of Reserve Bank of India dated October 21, 2021 at www.rbi.org.in

Annexure III

(Refer to para 2(b) of Notification dated October 21, 2021)

# List of recognised stock exchanges authorised as Receiving offices for the Sovereign Gold Bonds 2021-22

- 1. National Stock Exchange of India Ltd. (NSE)
- 2. Bombay Stock Exchange Ltd. (BSE)
- 3. Stock Holding Corporation of India Ltd. (SHCIL)
- 4. Clearing Corporation of India Limited (CCIL)